

IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI BENCH, RANCHI

**BEFORE SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER
AND SHRI GIRISH AGRAWAL, HON'BLE ACCOUNTANT MEMBER**

**ITA No.18/Ran/2021
Assessment Year: 2013-14**

Sri Manish Kumar Sahu Krishna Apartment, Ratu Road, Ranchi. PAN: ALFPS 0672 L (Appellant)	vs	Pr. CIT (Central), Patna (Respondent)
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Present for:

Appellant by : None

Respondent by : Smt. Rinku Singh, CIT, DR

Date of Hearing : 01.05.2023

Date of Pronouncement : 02.05.2023

ORDER

PER SONJOY SARMA, JM:

The present appeal has been preferred by the assessee against the order dated 15.06.2020 of Pr. CIT (Central), Patna passed u/s 263 of the Income Tax Act [hereinafter referred to as the 'Act'].

2. In this case, the authorized representative of the assessee has filed a letter dated 27.04.2023 seeking permission of the bench to withdraw this appeal filed by the assessee. Since the Id. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 02.05.2023

Sd/-

**(GIRISH AGRAWAL)
ACCOUNTANT MEMBER**

Sd/-

**(SONJOY SARMA)
JUDICIAL MEMBER**

Kolkata: 02.05.2023
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: Sri Manish Kumar Sahu.
2. The Respondent: Pr. CIT(Central), Patna.
3. The CIT,
4. The CIT (A)
5. The DR .

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By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata